

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 313 OF 2017 &
IA NOs. 779 OF 2017 & 925 OF 2018

Dated: 21st August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aurum Renewable Energy Pvt. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran
Ms. AnushreeBardhan
Ms. Poorva Saigal
Mr. Shubham Arya for R-2

Mr. R. Mishra
Mr. Abhishek Rana for R-3/**MNRE**

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

(On IA NO. 925 OF 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The learned counsel, Ms. Garima Srivastava, appearing for the Respondent No. 13 submitted that, there is a delay of 60 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 13, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 13 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 313 OF 2017 &
IA NOS. 779 OF 2017

The learned counsel appearing for the Appellant prays for two weeks time to file his rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in the matter by 04.09.2018, after duly serving copy on the other side.

List the matter on **12.09.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member